

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10290/2018

(Arising out of impugned final judgment and order dated 11-09-2018 in CRLA No. 438/1988 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GIRJA SHANKER PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.171613/2018-EXEMPTION FROM FILING O.T. and IA No.171617/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Kaustubh Shukla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At request, the matter is adjourned by four weeks.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER